

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

OA No. 1351/95

New Delhi, this the 8th of July, 1999

**HON'BLE SHRI S.R.ADIGE, VICE-CHAIRMAN (A)  
HON'BLE SMT. LAKSHMI SWAMINATHAN, MEMBER (J)**

1. Shri S.N.Mittal  
s/o Shri L.R. Mittal,  
R/o 443/1, Ambedkar Nagar Extn.,  
Haiderpur, Delhi.
2. Shri S.Uma Shankar,  
s/o Shri P.U.Satyanaryanan,  
r/o D-1A, Hauz Khas,  
New Delhi.
3. Shri Jagan Nath s/o Shri Daulat Ram,  
r/o 171, Village Shalimar Bagh,  
New Delhi.
4. Shri D.C. Mehndiratta,  
s/o Shri Khem Raj,  
R/o B-14/305, Himgiri Apartments,  
Sector 34, NOIDA (UP).
5. Shri Nathi Lal s/o Shri R.D. Gupta,  
r/o C-33, Nehru Road,  
Adarsh Nagar,  
Delhi.
6. Shri C.L.Gupta  
s/o Shri Vishwa Nath Prasad,  
R/o A-287, Nehru Vihar,  
Delhi.
7. Shri Vinay Kamal,  
s/o Shri Baldev Raj Puri,  
R/o AG-500, Shalimar Bagh,  
Delhi.

...Applicants

(By Advocate: Shri Ashish Kalia)

Vs.

Union of India through

1. The Secretary,  
Ministry of Communication,  
Sanchar Bhawan, New Delhi.
2. The Director General,  
Department of Telecom,  
Sanchar Bhawan,  
New Delhi.
3. The General Manager,  
M.T.N.Ltd.  
Khurshid Lal Bhawan,  
Janpath, New Delhi.

...Respondents

(Ms Geetanjali Goel proxy for Sh. V.K. Rao)

## O R D E R (ORAL)

By Hon'ble Shri S.R. Adige, Vice-Chairman (A):

Heard.

1. Both counsel agree that the directions of the Tribunal issued on 2.12.1996 in OA No. 229/94 (Satya Prakash vs. UOI) and other connected cases, may mutatis mutandis be applied in the present case also.
2. Under the circumstances, we dispose of this OA with a direction to respondents to re-examine the matter with reference to the facts of this particular case and pass appropriate orders in this regard. While doing so respondents will also take into consideration the orders, if any, passed by the Hon'ble Supreme Court on the subject. In this connection applicants are permitted to make a detailed representation before the respondent, namely, Secretary to the Government of India, Department of Tele-communication and the said respondent shall pass speaking order thereon within four months from the date of receipt of such representation and communicate the same to the applicants.
3. This OA stands disposed of accordingly. No costs.

*Lakshmi Swaminathan*  
(Smt. Lakshmi Swaminathan)  
Member (J)

*S.R. Adige*  
(S.R. Adige)  
Vice-Chairman (J)